

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 668 of 2012

(Arising out of Order-in-Original No. 215/2011 dated 30/12/2011
passed by the Commissioner of Service tax, Bangalore)

BEML Ltd.

Bangalore Complex, New Thippasandra,
Bangalore - 560 075

Appellant(s)

VERSUS

**Commissioner of Service Tax
Bangalore Service Tax- I**

1st To 5th Floor,
TTMC Building,
Above BMTC Bus Stand, Domlur
Bangalore - 560 071
Karnataka

Respondent(s)

Appearance:

None

For the Appellant

Mr. Narendrababu P. Byahatti,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20153 / 2021

Date of Hearing: 17/06/2021

Date of Decision: 17/06/2021

Per : Bench

It is seen from the record that the appellants have availed
the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **17/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

iss...